

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/s KAAKATEEYA FABS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	KAAKATEEYA FABS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	12-10-1995
3.	Authority under which Corporate Debtor is incorporated/ registered	ROC - Vijayawada
4.	Corporate identity No/ limited liability identification No. of corporate debtor	U27107AP1995PTC021977
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No. 8-52/1/2, Old CBI Down, China Waltair, Visakhapatnam, AP 530017 IN
6.	Insolvency commencement date in respect of Corporate Debtor	Order pronounced on 14th December 2021 and order received on 16th December 2021
7.	Estimated date of closure of insolvency resolution process	12-06-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anubolu Kuladeep IBBI/IPA-002/IP-N00974/2020-2021/13055
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: C-406, SRI Kalki Heights, Manjeera Pipeline Road, Madinaguda, Hyderabad-500049, Email: ip.anubolu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sankaip Restructuring Private Limited Unit-113, 1st Floor, Manjeera Trinity Corporate KPHB Phase-3, Hyderabad, TG 500072 IN, Email : ip.kaakateeya@gmail.com
11.	Last date for submission of claims	30-12-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address : Not Applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Kaakateeya Fabs Private Limited on 14-12-2021. The creditors of Kaakateeya Fabs Private Limited, are hereby called upon to submit their claims with proof on or before 30-12-2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Anubolu Kuladeep Interim Resolution Professional IBBI/IPA-002/IP-N00974/2020-2021/13055 Date : 19-12-2021 Place : Hyderabad		

